

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'B' BENCH, KOLKATA**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)**

**I.T.A. No. 1236/Kol/2019  
Assessment Year: 2014-15**

***Mallipudi Gopal Rajeshwari.....Appellant  
[PAN: ACYPR 0108 E]***

***Vs.***

***ACIT, Circle-13(1), Kolkata.....Respondent***

**Appearances by:**

*None appeared on behalf of the Assessee.*

*Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : February 19<sup>th</sup>, 2021

Date of pronouncing the order : February 24<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 1236/Kol/2019 as he has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide his application dated 12.02.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 24<sup>th</sup> February, 2021.***

Sd/-  
[Aby T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 24.02.2021

*Bidhan (P.S.)*

*Copy of the order forwarded to:*

- 1. Mallipudi Gopal Rajeshwari, 50, Bon Behari Bose Road, Ramkrishnapur, Howrah-711 101.**
- 2. ACIT, Circle-13(1), Kolkata.**
3. CIT(A)-5, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches